CENTRAL ADMINISTRARTIVE TRIBUNAL BANGALORE BENCH

FORM OF INDEX AS PER CAT (DESTRUCTION OF RECORDS) RULES 1990

LIST OF PAPERS IN DA/TA/RA/RP NO. 222 93.

\$1 	.No.	ītems	Description of papers
1.	Orders	Sheets	Kept
2.	All ord Tribuna	der/judgements of the al passed in the case	Rept — do —
3.	Judgeme from th case	ents and order received he Supreme Court in the	NO
4.	Plaints with ar documer	olications including MAs/s/Memoranda/appeals toget nnexures and all other nts whether original or filed with them.	her Kept
5.		/written statement and affidavits	do
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7.	receive as exhi	cuments or certified copie od by the Court and marked bits,reports and exami- of commissioners	
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91	and oth	filed by the counsel er correspondences hnama/memo of appearance	do
10.	All other	er papers not already ed.	do

In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEE

Applicant

Smt.R. Indira.

Advocate for Applicant

Sh V.N.Holla.

Respondent Regional Director, E.S.I.Corpn.,

B'lore and another.

Orders of Tribunal

Advocate for Respondent

. 2	.93.	

Date

This application is filed u/s 19 of the Act. The applicant prays to:

Office Notes

Quash the order of R-1. dtd.26.3.90 and to declare that the applicant's rate of pay as UDC was bound to be stepped up up on par with junior.(Ann.B).

Direct the respdts. to remove the anomaly with effect from 16.8.1979.

To grant consequential benefits.

Interim Prayer:- Nil.

M.P.NO:- 75/93, for Condonation of delay with affidavit, and 76/93 for Condonation of delay with memorandum of

As directed, this application is registered and posted before the Bench for prl.hearing and admission on 1.3.93.

IPO is removed.

Notore essem to suspets

PKS (VC)/VR (MA)

Issue notice to the respondents on the main application as well as MP filed for condonation of delay. Call on 26.5.93.

Date	Office Notes	Orders of Tribunal
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		Respondents pray for time. Time granted. Adjourned
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In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

EXAMINER'S REPORT IN THE APPLICATION

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8(a) Is the application premature? (b) Has the applicant exhausted all channels of remedies available to him before presenting the application.	· ~		,A.
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9(a) Is the applicant resident/posted within the territorial jurisdiction of Karnatkka? or whether the cause of action, wholly or in part has arisen in Karnataka?	24	I.	
(b) Whether the subject matter is within the jurisdiction of the Tribunal (in terms of Sections 2 3 & 14 of the A.T.Act, 1985)?	, Zy		
10(a) Whether the relief sought is specific?	- Ly	Personal Confession of the Con	
(b) Whether any interim relief is prayed for?	mi		
(c) Whether specific reasons for seeking interim relief is/are furnished?	2-~		,
1. Whether all the necessary parties to the case are impleaded?	Sy.		
2. Any other defect not covered by item Nos. 1 to 11 above?	Annexary have	not ben	attisted.
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Feed for formal administrative tribunal. At BANGALORE

APPLICATION NO.

22/938

Between:

Smt. R. INDIRA

Applicant

AND:

The Regional Director, ESIC(RO)(Karnataka) Bangalore and another

Respondents

INDEX

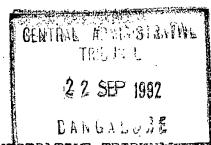
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3.	Reply from E.S.I.C.(RO) Karnatakadt.26-3-1990 'B'	: 11:	
5. 6.	Judgement in application Nos.133 to 138/90 dated 10-11-1991 'C' The for condonaring delay. Vakalath	12-26 27-31 32	Rs. 3-00
q.	Two copies of Application to Respondents	: :	·
	Total:		Rs • 53 – 00

Bangalore,

Dated: 22-9 -1992

ADVOCATE FOR APPLICANT

22-30 and 32-30 and 32-30



IN THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL!

BANGALORE -APPLICATION NO.

BETWEEN:

Smt. R. INDIRA, Upper Division Clerk, Employees' State Insurance Corporation, Local Office, Jeppu Market Road, Ashokna Char, Mangalore 57500

Applicant

AND:

The Regional Director, Employees' State Insurance Corporation, Regional Office, (Karnataka) No.-10, Binny Fields, Bangalore-560 023.

The Director General, Head Quarters, Employees' State Insurance Corporation, Kotla Road, New Delhi-110 002.

.... Respondents

DETAILS OF APPLICATION: -

The application is against the following Order:-I.

(i) Order Number

: KAR/ADM/10(769)/90,

: dated 26-3-1990.

(ii) Date

: 26-3-1990.

(iii) Passed by

: Regional Director, E.S.I.C.,

: Karnataka.

(iv) Subject in brief : Declining to step up the pay : of the applicant at par with

: that of his Junior.

Jurisdiction of the Tribunal:-II.

The applicant declares that the subject matter of the order against which she wants redressal is within the jurisdiction of the Tribunal.

...2..

III. Limitation:-

The applicant further declares that the application is within limitation, prescribed in Section 21 of the Administrative Tribunals Act. 1985.

IV. Facts of the Case:-

The applicant begs to submit that the facts of the case are given below:-

- That the applicant is an employee of the 2nd Respondent Corporation, working under the 1st Respondent. The applicant joined the service of the Respondent Corporation as Lower Division Clerk on 5-2-1976 and was regularised in the said cadre with effect from 10-6-1976. As per the gradationlist of the first Respondent Office as on 31st March, 1989, the applicant stood at Sl.No.73, in the Cadre of The present scale of pay of LDC is Rs.950-20-1150-EB-25-1500.(Pre-revised scale was Rs.260-6-290-EB-6-326-8-360-EB-8-390-10-400). The applicant was Senior to one Sri. P.S. Walvekar who is also working under the First Respondent and his name figures at Sl.No.85 in the gradation list above mentioned and Sri. P.S. Walvekar had joined service on 18-3-1976 and was regularised in the LDC Cadre with effect from 27-5-1977. Thus he was junior to the applicant throughout in the LDC Cadre and his scale of pay was same as that of the applicant.
- 2. Whereas, the said Sri. P.S. Walvekar, was promoted to the Post of UDC on Adhoc basis on 1-3-79,

not withstanding the fact that the applicant was senior to him. The applicant was promoted as Upper Division Clerk on Adhoc basis with effect from 16-8-1979, i.e., subsequent to that of his junior. On promotion to the post of UDC, the pay of Sri. Walvekar was fixed at Rs.330/- per month, with effect from 1-3-1979, the pre-revised scale of Rs.330-10-380-EB-12-500-EB-15-560. Similarly, the pay of the applicant was fixed at Rs.330/- per month, as U.D.C. with effect from 16-8-1979. Thus, the applicant had drawn his first increment as U.D.C., only on 1-8-1980, while her junior had drawn the same much earlier on 1-3-1980; resulting in an anomaly. However, the applicant was regularised as U.D.C. with effect from 19-5-1982 and Sri. Walvekar also on 19-5-1982,

- 3. Wherefore, the respondents ought to have stepped-up the applicant's rate of pay as Upper Division Clerk with effect from 19-5-1982, to make it on par with that of her junior Sri. Walvekar, in the Cadre of U.D.C.
- 4. The applicant noticed the anomaly for the first-time when the seniority of Group 'C' employees as 1-3-1989 was published in December, 1989, and received in the applicants office at Mangalore, some times thereafter. Whereupon, the applicant made a detailed representations dated 16-3-1990 and requested the respondents to rectify the anomaly, by stepping up the her rate of pay as U.D.C. on par with that of Sri. Walvekar(ANNEXURE 'A').

However, while the respondents have never disputed facts regarding seniority as contained in the applicant's representation; have rejected the claim of the applicant stepping up under FR 22(C), on flimsy ground; by a letter dated 26-3-90(Annexure-'B'). The present pay scale of Upper Division Clerks, is Rs.1200-30-1560-EB-40-2040. Both the applicant and Sri. Walvekar are still serving in the Respondent Corporation, and their respective rates of pay, as on 1-3-1989 was Rs.1440/- per month, and Rs.1470/- per month respectively which clearly signifes the anomaly. In this context the applicant also submits that cases of similarly placed employees, under application No.s 54 to 56/91, 133 to 138/90 and 153/90(F) have been allowed by this Honourable Tribunal under three seperate but identical Judgements, all dated 19-11-1991. The applicant came to know that, judgements of this Honourable Tribunal has been implemented by the respondents and necessary orders, stepping up the pay of concerned applicants, have been issued by the Respondents recently.

V. GROUNDS FOR RELIEF:-

The applicant begs to submit that her prayers are based on the following grounds:-

1. That the first respondent as drawing and disbursing officer and the applicant being under his administrative control, ought to have stepped up the rate of pay of the applicant, as Upper Division Clerk to make it on par

with that of her junior Sri. P. S. Walvekar at the earliest opportunity, on 16-8-1979.

- 2. That the applicant was semior to Sri. P. S. Walvekar in the Cadre of Lower Division Clerk and they both were promoted to the post of Upper Division Clerk i.e. same cadre. Further, respective scales of pay of the Lower and Higher posts in which they both are entitled to draw pay are identical and the anomaly had arisen due to fixation of their pay, under FR 22(C), consequent on their promotion to the post of Upper Division Clerk.
- 3. The applicant being senior to Sri. P. S. Walvekar she ought to have been given promotion earlier, even if it was on Adhoc basis, whereas the junior was promoted, without considering the case of the applicant and this was in clear violation of Article 14 and 16 of the Constitution.
 - 4. The applicant submits that, respondents decline to rectify the anomaly even after the applicant's representation as per Annexure 'A', is unjustifiable and arbi amounts to arbitrary action/decision.
 - 5. The applicant submits that the similarly placed employees have approached this Honourable Court in application No.s 54 to 56 of 1990(F), 133 to 138 of 1990(F) and 153 of 1990(F). All these applications were allowed on 19-11-1991, to the extent indicated therein by three seperate but identical orders(Annexure-'C').

Case of the applicant is exactly similar to the case of the applicants in the above cases, i.e. her case is fully covered by the Judgement of this Honourable Court in the above cases.

- 6. The applicant and her junior in the same cadre are working at different and distant stations, wherefore, she did not came to know about the anomaly earlier. She noticed it only recently during pay fixation, consequent on 4th Pay Commission Recommendations, through seniority list circulated in December 1989, and thereafter made representation to the respondents. Nevertheless the wrong is continuing.
- 7. In view of the above and in the interest of Justice and equity, the applicant is entitled to have hes rate of pay as Upper Division Clerk stepped-up / advanced to a figure equal to that of her junior as on 16-8-1979, and consequential benefits.

VI. DETAILS OF REMEDIES EXHAUSTED:-

The applicant declares that she has availed of all the remedies available to her under the relevant service rules etc.

The applicant made a representation to the first respondent dated 16-3-1990(Annexure-'A'). However, the applicant's request forse stepping up of pay

was not acceded to by the respondents vide

First Respondent's letter No.385/KAR/ADM.10(769)90,

dated 26-3-1990(Annexure-'B')

VII. MATTER NOT PENDING WITH ANY OTHER COURT ETC.

The applicant further declares that the matter regarding which the application has been made is not pending before any court of law or any other authority or any other bench of the Tribunal.

VIII. RELIEF(S) SQUGHT:-

In view of the facts mentioned in Para (IV)

above, the applicant prays for the following reliefs:-

- (i) To quash the order of the first respondent's bearing No.385-KAR.ADM.10(769)/90, dated 26-3-1990, and to declare that the applicant's rate of pay as Upper Division Clerk was bound to be stepped up to make it on park with that of her Junior i.e. Sri. P. S. Walvekar, by advancing the date of increment:
- (ii) To direct the respondents to remove the anomaly with restrospective effect from 16-8-1979 and to pay all consequential benefits arising out of such steppin-up of pay, including arrears, to the applicant; and

. . . . 8 . .

(iii) To award costs of the application and such other reliefs as this Honourable Court may deem fit in the circumstances of the case and in the interest of Justice and equity.

IX. INTERIM ORDERS IF ANY PRAYED FOR:

Nil

Particulars of postal order in respect of x. the application Fee:

1. Number of Indian Postal Order/s:

518299 tr B 187=00

- 2. Name of the issuing Post Office :
- 3. Dateof issue of Postal order/s :
- 4. Post office at which payable

List of Enchosures:

ANNEXURES

1. Applicant's representation dated 16-3-1990

'A'

2. Reply from E.S.I.Corporation(Regional Office Karmataka, dated 26-3-1990

3. Judgement in application No.s 133 to %% 138 of 1990, dated 19-11-1991.

The Honourable Court may be pleased tocall for the following records from the Respondents.

Gradation list as on 1-3-1989 and Memorandum of Employees' State Insurance Corporation (HQ No.A-27 (12)13/75-Estt.-III, dated 7-5-1977.

...9..

IN VERIFICATION

I, Smt. R. Indira, W/o DAYANANDA CHADACA age: Major, Upper Division Clerk, Employees' State Insurance Corpora-ASOK NACIAR tion, Local Office, Jeppu Market Road, Mangalore, resident of Bangalore do hereby verify that the contents from (I) to (XI) are true to my personal knowledge and belief and that I have not suppressed any material facts.

PLACE: BANGALORE.

R. Indina

DATE: 83 - 7-1992

SIGNATURE OF THE APPLICANT

To

The Registrar, Central Administrative Tribunal, Bangalore.

ADDRESS FOR SERVICE:-

Sri. V. Narasimha Holla,

Advocate,

No.1762, 6th Main Road, 'D' Block, II Stage,

Rajajinagar, Bangalore-10.

Regional Director, Establishment Branch I, E. S. I. Corporation, BANGALORE.

Ahnx

Sir,

(THROUGH LOCAL OFFICE MANAGER 2 MANGALO RE)

Sub: - Anamaly in respect of Self

Kindly refer to Gradation List as on 31.3.89 in the cadre of U.D.C.s. There exist an anamaly as the fixation of pay in the cadre of Upper Division Clerk in my case (SL.No.74 Page No.24) when compared with that of Shri.P. S. Walvekar, who is my junior (Sl.No.88 of Page No.25). The details obtaining in pay in the cadre of Upper Division Clerk in both the cases are furnished below:—

Perticulers	Sat.R. INDIRA	SIRI.P. S. WALVEKAR	
1. Date of appointment es L.D.C.	5.2.76 5.2.76	18.3.76	
2. Date of promotion as U.D.C. on regular bas	is 19.5.82	19.5.82	
3. Pay as on 1.3.89	R. 1440/-	R. 1470/-	

It may please be seen from the above that the pay of Shri.P. S. Walveker, my junior, both in the eadre of L.D.C. and U.D.C. has been fixed at a higher stage from an earlier date. That is to say that Shri.P. S. Walveker has been allowed the benefit of higher fixation for a period of 5 months in each year right from 19.5.82(Date of regular promotion of both myself and Shri.P. S. Walveker). As an anamaly exist in fixation of pay under FR 82 (C). I request that my new may kindly be standed up. under FR 22 (C), I request that my pay may kindly be stepped up, enabling me to draw pay at the same stage as Shri.P. S. Walveker has been drawing, at least from 19.5.82(Date of regular promotion of both).

Requesting for an early action in this matter,

Yours faithfully,

MANGALORE.

16.3.90

R. Induia (63 96

U. D. C. , L. L. , FRIC. , MANGALORE

Mo. 53.A. 20.11.85(R.I.)

Dated: 16.3.90

Forwarded to The Regional Director, Establishment Branch I. E. S. I. Corporation, Bangalore for necessary action.

REGIONAL OFFICE (KARNATAKA) EMPLOYEES' STATE INSURANCE CORPORATION No.10, BINNYFIELDS, BANGALORE-560 023. No.KAR.ADM.10(769)/90 Dated 26-3-1990 Smt. R. Indira, UDC, Local Office, E.S.I.Corporation, MANGALORE.

Madam, Sub: Stepping up of Pay at par with Juniors

Ref: Your request dated 16-3-1990

-000-

You are informed that Sri P.S. Walvekar, UDC the junior official is drawing more pay from time to time and as such your request for stepping up of pay cannot be acceded to. Yours faithfully,

ASST. REGIONAL DIRECTOR.

(G.R.SREENIVASAN)

bak/-

Anna-C

THUBUNAL BANGALORE BENCH

> Commercial Complex (8DA) Indiranagar Bangalore - 560 038

Dated :301): 1991

APPLICATION NO (S) W.P. NO (S)

133 to 138

/90(F)

Applicant (s)

Shri M.R. Sreedhar & 5 Ora

To

V/5

The Regional Director, Employees' Bengelore & enr

Shri M.R. Sreedher Upper Orac 1. isk Logal 8. F.S.I. Corporation (Karnatak) Regional Office No. 10, Binny Fields Bangalore - 560 023

Shri J. Vishwanatha Patil Upper Division Clerk E.S.I. Corporation DMC (SZ) Office No. 10, Binny Fields Bengelore - 560 023

Shri William Pushparaj UDC Cashier Employees' State Insurance (Corporation (ESIC) Local Office Yeshwanthapuram Bangelora - 560 022

Smt J.K. Remadevi Upper Division Clark Insurance Branch IV Employees' State Insurance Corporation (ESIC) Regional Office (Karnetaka) No. 10, Binny Fields Bangaloge - 550 division City.

Respondent (s)

State Insurance Corporation, Karnataka,

Shri S. Dasáppa Upper Division Clerk Benefit Branch C.S.I. Corporation Regional Office (Karnetak) No. 10, Binny Fields Bengalore - 560 023

Shri Puttenagerajaiah Upper Division Clark Insurance Branch-II E.S.I. Corporation Regional Office (Karnataka) No. 10, Binny Fields Bangalore - 560 023

Shri V. Naresimha Holle Advocate No. 1762, 6th Main 'D' Block, II Stage Rajajinagar Bangalore - 560 010

The Regional Director Employees' State Insurance Corporation (ESIC) Regional Office (Karnataka) No. 10, Binny Fields Bangalore - 560 023

The Director General Employees' State Insurance Corporation Headquarters Office

Kotla Road, New Delhi - 110 002

RDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/ARX/ ₹N₹%R%%x®K8EX passed by this Tribunal in the above said. 19-11-91 application(s) on

Shri M. Papanna 10. Advocate 99, Magadi Chord Road Vijayanagar Bangalore - 560 040

Subjector

DEPUTY REGISTRAR (JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 19TH NOVEMBER 1991

Present :

Hon'blo Shri P.S. Hibber Mohamed ... Member (A)

Hon'ble Shri Sydd Fazlulla Razvi ... Member (J)

APPLICATIONS NO.133 TO 138/90

1.M.K.Sreedhar,
UDC, Légal Branch,
ESI Corporation (Karnataka),
Regional Office,
No.10, Binny Fields,
Dangalore.

2.J. Vishwonsthe Petil, UDC, ESI Corporation, DMC(SZ)Office,

No.63, Binnyfields, Bengalore.

3. Fr. William Pushparaj UDC Cashier, ESIC, Local Office, Yeshwanthapuram, Bangalore.

4.Smt. J.K. Ramadevi,
udc, Insurance Branch IV,
ESICorporation,
Regional Office (Karnataka),
Navlo, Sinnyfields,
Bangalore,

5.Sri S. Dasappa, UDC,
Benefit Branch I,
ESICorporation,
Regional Office (Karnataka),
10, Dinnyfields,
Bangalore.

Puttanegarajaiah, UDC, Insurance Branch-III, ESI Corporation, Regional Office (Karnataka) bangalore. ... Applicant in A No.133/90

... Applicant in A No.134/90

... Applicant in A No.135/90

... Applicant in A No.136/90

... Applicant in A Co.137/SO

Applicant in A Ro.136/00.
... Applicants

(Shri V.N. Holla ... Advocata)

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Consulted stor

1. The Regional Director, so Insurance inani es Lanoiged inu-- . . Office (Karnataka), 10, Binnyfields, Bangalore.

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2. The Director-General. Hyrs, Employees State Insurance Corporation Kotla Road, New Delhi.

· · · Respondents

(Shri M. Papanna ... Advocate)

These applications having come up for orders before this Tribunal today, Hon'ble Shri Syed Fazlulla Razvi, Member (J), mode the following:

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- In these applications filed under Section 19 of the Administrative Tribunals Act, 1985, the applicants have sought the same relief ie., stepping up of their pay on par with their junior one their philosophy. The relief cought for in all those applica-11... or loss the come. The restota sought for the A No.133/96 are these:
 - i. To declare that the applicant's rate of pay as HDC was bound to be stepper up to make it on per with that of his junior ic., Sri P.S. Valyakar, by advancing the cate of increment.
 - ii. To direct the respondents to remove the anomaly with retrosepative effect from 1.3.1880, and to pay all consequential benefits arising out of such stepping up of pay, including arrears, to the applicant.

iii. To sward costs of the application and such other reliefs as this Honourstle Court may deem fit in the circumstances of the arre and in the interest of justice eno equity.

2. The case of the applicants briefly stated, is thus:

All the applicants except S. Dasappa, applicant in A No.137-/90, joined the office of the first respondent as Lower Division Clark (LDC for short). S. Dasappa, applicant in A No.137/90 had joined service as Chowkidar and came to be promoted as LDC on 9.5.1970 and was regularised on 6.5.1976. The applicants were thus working as LDC when a gradution list detec 1.3.1989 came to be prepared in which all these applicants were shown as senfore to the said Shri Walveker. As things stood thus the said Walvekar came to be promoted to the post of Upper Division Clerk (UDC for short) on ad hoc busis on 1.3.79 whereas the applicants who were all seniors to the said Walvekar in the cadre of LDC were promoted subsequent to Palvekar on ad hoc basis with reffect from various datus. The applicant in A Co.133/90 H.R.-Sreedher was promoted as UDC on ad hoc basiswith effect from 1.5.1975, Shri ₹.V. Patil, applicant in A No.134/96 came to be promoted as UDC on ad hoc basis on 30.6.1979, while the applicant in A No.135/90 William Pushparaj came to be promoted as UDC on ad hoc basis on 4.9.1975 and the applicant in A Co.136/90 J.K.-Ramadevi came to be promoted as UDC on ad hoc basis with effect from 26.12.1979, and the applicants in A No.137/96 S. Dasappa and A No.138/60 Putterangaigh both come to be promoted as UDC on ad hoc basis with effect from 1.8.1979. It is further the case of the applicants that the applicants as well as Calvekar who was junior to them came to be regularised in the post of July with effect from 19.5.1882, except the applicant Visheanatha Putil who came to be regularised with effect from 7.2.1981 while

Walvekar came to be regularised with effect from 19.5.1982. The applicants contend that the promotion of Walvekar who was admittedly junior to the applicants to the post of UDC even on ed hoc b sis without considering the case of the applicants who were somettedly senior to Malvokar is not in accordance with law and in view of the promotion though on ad hoc basis given. to Walvekar prior to promoting these applicants to the post of UDC even on ad hoc basis Ualvekar came to be fixed in the scale of pay higher than the applicants and ever since then the said Walvekar is drawing more pay than these applicants which has remained an enamely throughout. The applicants further contend that the representations given by them for stepping up their to so that the gap they want in the cause of the about that be less than the pay being drawn by their junior Calvekar has not been considered in accordance with law and the respondents have negatives the claim of the applicants by justing forth on untenable ground by meens of Annexure C filed in A Co.135/90 to the effect that since the promotion of the juntor as UDC on s in the nature of a fortultous promotion, the es a of the egyllicents for stagging of of their pay defined by considerate. In all these explications due explicants lave amount for quashing the impagned communication dater 15.11.1888 by which their claim for stepping up of their pay to be on par with the pay of Balvekar has been negatived and have sought the reliefs aforesaid.

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3. The respondents in all those applications have filed a joint reply in A Mu.133/Su. As the case of the applicants, the reliefs

resisted are common in all these applications we proceed to club all these applications and pass a common order. This order passed will cover all these cases.

The respondents have by way of joint reply filed in A No.-133/90 contended mainly that the claim put forth by the applicants at this distance of time with respect to ad shoe promoction made curing 1979 is clearly barred by limitation and that the applications are bound to fail even on the ground of limitation as well as on the question of jurisdiction of this Tribunal to dual with such applications. It is the case of the respondents that the applicants were working in Cancalore at the time when the said Walvekar who was working at Belgaum come to be promoted on ad hoc basis in the vacancy of MDC which was required to be fills to and since the office of the first respondent are gitested in various places in the state of Karnataka and any vectority for a short period was to be filled up porely on temperary and ad hoc basis irrespective of the seniority the said Valvakor came to be appointed on accommon basis as UEC solely to aveid hardshi, to the staff for a short puriod. The respondents also plead that the promotions on regular basis have been considered strictly in accordance with seniority and the applicants herein have been promoted when their turn came; that the appointment of Walvekar being temporary due to the fact that the vacancy was for a limited puriod and the said appointment was made on ad hoc basis which half been made clear in the office order issued while promoting

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the said Walvekar on ad hoc basis, the applicants' claim is untenable. The respondents also resist the claim for stepping up of pay bought by the applicants on the ground that the said Walvekar had earned his increment on 1.3.1966 after completing one years' service in the cadre of UBC while the applicants completed une year service as UBC subsequently on different dates and, therefore, the applicants are not entitled to the claim of stepping up of their pay. The respondents thus seek the dismissal of these a lications.

5. We have heard the learned counsel appearing for the parties and examined the respective contentions urged in the light of the material on record.

C. Before we proceed to exemine the contentions orged, we may bring out the relevant facts which are not in dispute. They are these:

All the applicants herein and Sri Walveker were in the cadre of LOCs and said Walveker the junior to the applicants. Walveker came to be promoted on ad hoc basis as UDC with effect from 1.3.1879 while the applicants came to be promoted on ad hoc basis as UDC subsequent; to the promotion of Walveker. At the time of promoting Walveker as UDC on at hoc basis with effect from 1.3.1975, the cases of the applicants who were senior to Walveker were not considered nor any of the applicants sounded as to whether they were willing to be promoted on ad hoc basis to fill up the vacancy arising outside Cangalore. Malveker who was promoted on ad hoc basis as UDC continued in the said post uninterruptedly without any reversion and was also regularized in the post

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of UOC with effect from 10.5.1982. Consequent upon such promotion earlier to the applicants, the pay of Walveker was fixed higher to the applicant taking his service as UDC on ad hoc basis with offect from 1.3.1979 while the applicants who were seniors to Walveker are justing laus pay due to the fact that they came to be promoted on ad hoc basis as UDC subsequently and later came to be regularised in the post of UDC.

- 7. The two questions that trise for determination in these applications are those:
 - (i) Whether this Tribunal has no jurisdiction to entertain the claim of the applicants and the applications are also barred by limitation?
 - (ii) Whether the applicants are entitled to the claim of stepping up of their pay as UDC to be on par with that of Calvekar?
- for the respondents that the ad hoc promotion of Universe as UDC was effected in the year 1876 and so also that of the applicants and if the applicants were aggrived in any manner that ought to have approached the proper forum immediately thereafter and the applications filed in 1880 to seek redressal of such grievence is clearly berred by limitation and further that this Iribunal has no jurisdiction to entertain such a claim the cause of action for which proper have then three years prior to the constitution of this Tribunal. It was, therefore, orged that these applications are liable to be dismissed both on the ground

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of jurisdiction, as well as limitation. It was also pointed out that gradation lists prepared over the years have been published and they show clearly the pay drawn by the applicants as well as Eclyckerand the applicants who were aware of the respective pay order to them as well as Universal having slept over their rights, if any, cannot now in the year 1856 file the present applications seeking stepping up of their pay.

For the applicants it was contended that it was only subsequent to the implementation of the IV Pay Commission Report that the applicants came to know about the disparity in the pay drawn by them and their junior Palveker and thereafter they gave representations to the authorities to remove the anamoly and step up their pay on par with that of Univeker and it was only by the impugned communication dated 15.11.1988 that they were informed the reason for not redressing their gridvence and the applications filed are, therefore, within limitation. It was also contended that the disjority in the pay of the applicants vis-e-vis their junior Calvekor is continuing every worth and is a continuous wrong or injury and therefore this Tribunal has a untertain these applications and give appropriate relief. It was status that if the Tribunal feels that due to the celay in approaching this Tribunal, it would not be proper to give monetary benefits to the applicants in respect of the stepping of their pay from the detes claimed in the applications, the Tribunal may restrict the award of monetary benefits from any appropriate date that the Triounal may deem fit in the facts and circumstances of the case. It buttress this contention he

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relied upon the ruling reported in 1890 LAB I.C. NOC81.

10. On carefully examining the respective contentions urged, we are inclined to agree with the contention urged for the applicants. The wrong complained of by the applicants is a continuing wrong. It is seen that the applicants were making representations to the authorities concerned to sixteright the wrong and it was only by way of the impugned communication dated 15.11.1565 that the respondents actually spelled out the reasons for rejecting their, claim. It has been pointed out in the case of LOHARTAL PANDEY V. STATE OF N.P. ALD OTHERS reported in 1650 LAB IC HOC Il by the Jabalpur Bench of the CAT that if a Government servent has been deprived of any legitimete rights and he is under a continuous wrong then the question of delay and lache's does not crise: provided that the tribundl has jurisdiction in terms of the cause of action. The disparity in the pay of the applicants vis-s-vis the said Walveker who id admittedly junior to the applicents is a continuous wrong and these applications have been. consisted by this Triumel without any deman immediately effect they were filed in February 1980. In the facts and circumstances of the case it cannot be said that this Tribunal has no jurisdiction to entertein these applications nor will it be proper for us to dismiss these applications as being barred by limitation. foreuver so pointed out verlies it use only by way of the im-

negret communication dated 15.11.1668 that the applicants were neglect of the reason for which their claim came to be refused.

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of monetary benefits from a period subsequent to the period claimed in these applications. We, therefore, hold that these applications are not liable to be rejected either on the ground of want of jurisdiction or on the ground of being barred by limitation.

Adverting now to the morate of the claim, it is beyond 11. any controversy that the applicants were and are admittedly ceniors to the Bulveker. Then privater was promoted on to had hasis as UDC with effect from 1.3.1505, the case of any of the applicants were not considered for such promotion nor were they informed or enquired if they were willing to be promoted on ad hoc basis as UDC to fill up a post falling outside bangalore while the applicants were working in bengalore. to find no werit in the contentions put forth for the respondents that the promotion of Walveker as UCC on ad hos basis was a fortuitous one and the only a temperary permission to fill of the quat relating outside bangalore and as such the applicants' draim for stupping of their pay is unjustifich. In the case of BALKISHER V. SELECT ADMINISTRATION rejurced (1991) 17 LTC 104 which case is relied upon for the epplicants, the hondule Supreme Court pointed սան նհան։

cause or promotion of paroent belonging to the same cause. No junior shall be confirmed or promoted, without considering the case of his senior. Any deviation from this principle will have demoralising effect in service upart from being contrary to Article 10(1) of the Constitution."

In the present case the promotion of Valvekar though on as her books as UDC without considering the seas of the applicants who are seniors to the seic belocker was continued chintering today

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and subsequently came to be regundarised with effect from 19.5.1982.

We may now refer to the rulings cited on behalf of the applicants. In the case of ANIL CHANDRA DAS AND ANOTHER V. UNION OF INDIA AND OTHERS reported in 1(1968) ATLT(CAT)(SN)67, the Calcutta Bench of the CAT was considering the question of stepping up of pay where the juniors to the applicants were getting word pay than the applicants therein and where the claim for stepping up of the Pay was denied on the ground that the juniors were promoted on ad hoc basis carlier on administrative grounds. It was held that the applicants therein were entitled to steeping up of pay as required under the relevant establishment service since the applicants and their juniors were in the same cadre before promotion and were promoted to the identical codre after promotion and the unrevised and revised scale of gay of the lower and the higher posts in which the applicants and their juniors were entitled to draw pay were also identical. In the case of REBERT AGGREVAL V. URIGE OF THOIR AND OTHERS reported in 1989 LAL IC 1600 the Ahmedabed Sench of the CAT has also ruled that when the petitioner therein and his junior were in the same cadre before premetion and were premetide to the identical cacre after promotion and the revised and uprevious scale of pay and the tuper and higher post in which the petitioner anchis junior were friend to draw the pay were also identical, the petitioner

buddher tend higher post in which the petitioner anomic junior were also identical, the petitioner buddher centitled to stopping up of his pay so that his pay on production becomes equal to the pay that was being drawn by his supplied. In the present applications it is manifest and it is

also not disputed that the applicants and Walvekar were in the same cadre as LDCs before promotion and were promoted to the identical cadre after promotion as UDCs and the unrevised and revised concles of pay of the lower and higher posts in which the applicants and their junior Walveker were untilled to draw the pay were also identical. The applicants in our opinion are entitled to the relief of stepping up of their pay so that their pay on promotion as UDCs becomes equal to the pay drawn by their junior Walveker.

15. Rou so regards the relief that has to be given, we have found that the applicants are entitled to the relief of stepping up of their pay to be on par with the pay aroun by their junior Ualvekar in the post of UDCs. In the applications filed the applicants have sought for a direction to the respondents to remove the enemaly with retrespective effect from 1.5.1880 and to pay all consequential benefits, to the applicants. In the representation duted 12.0.1500 produced it homework b in h No. 150/10 the Tequest well is thet his may be essued to usual pay as 1100 at he. 360/- notionally fixing the same at that stage from 18.8.82 with next date of increment on 1.3.83 at pay of Re.370/-Delvekar game to be promoted on ad hoc besis as UDC w.e.f. 1.3.75 and the applicants would be Caca, to the applicant Visyoneth Putil in A Ru.134/86 who came to be regularised as USC w.e.f. 7.2.61 all other applicants demo to be regularized as Ubd c.c.f. 18.5.62 from which date Welveker palse came to be regularised es UDC. In the facts and circumstances of the case and considerIng the delay on the part of the applicants in approaching this Tribunal for redressal of their grievances we feel that in the interest of justice it would be reasonable and proper to direct the respondents to fix by way of proforms fixation, the pay of the applicants in the post of NDC on par with the pay drawn by the junior Walveker as on 1.3.1963 by stepping up of the applicants and fix the subsequent increments in the scale of pay to which they are untitled accordingly and further direct that the applicants would be entitled to moneter, benefits only wisef.

1.3.65. These applications have been files in February 1980. The decline to award monetary benefits consequent on the refixation of pay for the period carlier to 1,3.1961.

14. The reasons aforesaid be allow those applications to the extent indicated above and play the following order and give the directions (infra:

- (i) We set aside the implement communication dated 15.11.85 rejecting the claim of the applicants for stepping up of their pay.
- (ii) We hold that the applicants are entitled to the relief of stepping up of their pay in the post of UDC and direct the respondents to remove the anomaly by stepping up the pay of the applicants so that their pay becomes equal and on par with the pay with a fix by proforms fixation the pay with effect from that date viz. 1.3.1963 and the subsequent increments accordingly in the pay scale to which the applicants are entitled and work out the difference. We also direct the respondents to pay to the applicants the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another than the difference wrived at by way of another prior to 1.5.1166.



(iii) Respondents to work out the difference one pay the balance to the applicants within three months from the date of communication of this order.

No costs.

The original judgment be kept in A No.135/CD and a true dopy of the two be placed in the placed in the placed of by this order, for the purpose of record.

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IN THE HONOURABLE ADMINISTRATIVE TRIBUNAL, AT BANGALORE

APPLICATION No.

BETWEEN:

Smt. R. Indira,

... Applicant

A N D:

The Regional Director, ESI Corporation and others,

....Respondents

APPLICATION UNDER SECTION 21(%) OF THE ADMINISTRATIVE

TRIBUNALS ACT:-

The applicant in the above case most respectfully begs to submit that, for the reasons stated in the accompanying affidavit, this Honourable Court may be pleased to condone the delay if any, in filing the main application and dispose of the same on merit, in the interest of Justice and Equity.

Bangalore

ATE FOR APPLICANT

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IN THE HONCURABLE CENTRAL ADMINISTRATIVE TRIBUNAL, AT BANGALORE

APPLICATION No.

/199

BETWEEN:

Smt. R. Indira

.. Applicant

A N D:

The Regional Director, E.S.I.Corporation, Bangalore.

Respondents

AFFIDAVIT

I, Smi. R. Indira, Wife of Dayananda Chadaga,
Major, working as Upper Division Clerk, Employees
State Insurance Corporation, Local Office, Ashoknagar,
Mangalore, do hereby solemnly affirm and state on
oath as under:-

1. I submit that, I have filed a seperate application under Section 19 of the Administrative Tribunal's Act, against an order/reply bearing No.385.KAR.ADM=10(769)/90, dated 26-3-1990. Further, I have also prayed for a declaration that my rate of pay in the cadre of Upper Division Clerk, was bound to be stepped up on par with that of my Junior Sri. P.S.Walvekar, of the dame organisation, but working at different office.

S. SANGAMESHWAR, AND SEAL THE BANGALORE.

No. of Corrections:

R. India

- I submit that, I am working at Mangalore and I noticed the anomaly when the Seniority list of the Group 'C' and 'D' employees as on 1-3-1989 was published some times in early 1990. Immediately, thereafter, on 16-3-1990, I made a representation to the first respondent to step up my pay on par with that of my Junior Sri. Walvekar. However, my request was turned down by the first respondent by a letter dated 26-3-1990. But, at that time I was working at Mangalore and could not immediately come over to Bangalore to contact any Advocate or to file an application before the Central Administrative Tribunal on my own.
 - 3. But in the meanwhile, I came to know that, some of my collegues, posted at Bangalore and who were similarly placed, had approached this Honourable Court, with a prayer for stepping up of their respective rate of pay on par with that of their Junior Sri. Walvekar. The application was pending. At times, I made enquiries regarding

GAMRS the outcome of the case, but I was told that, the matter was pending before the Honourable Court.

Recently, in last week of July 1992, when I came to Bangalore, for a training programme, in the

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R. Indina

first respondent office. I was told by my friends that, the case regarding stepping up ofpay had been disposed of and Honourable Court had allowed the prayer of my similarly placed collegues.

- 4. I submit that, during my stay at Bangalore, I contacted my Advacate and requested him to file an application before the Honourable Court. Thus, I submit that, any delay in filing the accompanying main application was unintentional and beyond my control, as I was staying out of Bangalore. I submit, that, the anomaly in the rate of pay drawn by me, compared to that of the rate of pay of my Junior Sri. Walvekar; istill continuing.
- 5. I therefore submit that, this Honourable Court may be pleased to dondone the delay if any, in filing the above application and dispose of the case on merit in the interest of Justice and equity. My case is covered by the Judgement in Applications No.133 to 138 of 1990, dated 19-11-1991.

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R. India

I further swear that, this is my name and signature and what is stated above in Para (1) to (4) above, are true to the best of my knowledge, belief and information.

Bangalore,

Date: 23 -7-1992

Identified by me.

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SWORN TO BEFORE

RAJATIMAGAR, BANGALORE



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IN THE COURT OF EARLINE DAT. Bangalas	?
Afilm No. 222. of 1992	
Plaintiff/s, Petitioner/s Appellant/s, Complainant/s, Decree-Holder/s/Caveator Defendant/s, Respondent/s Oppnents, Accused Judgement-Debtr/s	1
Simp R. India Rolles Bangs 1/ We Sont R. India-	(A)
the applicant	
Nos in the above matter hereby appoint and retain Sri V- Navasiuma Hola. Alucalo	•
to appear act and plead for me/us in the above matter and to conduct/ prosecute defend and the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and or other proceedings arising thereform and a so in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me us,))
2. I/We hereby authorise him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal to act to plead in such appeal in any appeal preferred by any other party from any decree/rder therein.	l ,
3. I/We further agree that if I/We fail to pay the fees agreed upon or to give due instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.))
Executed by me/us this 23 day of 1971 at 1971 at	•
R. Indu	
	W.
Signature/s Executant/s are personally known to me and he has/they have signed before me	
Satisfied as to identity of executant/s signature/s [where the executants/are illiterate, blind or unacquainted with the language of vakalath]	
Certified that the contents were explained to the executants/s in my presence inlanguage known to him/them who appears/s perfectly to understand the same and has/hav signed in my presence.	••
Address for service M. 317. 12th A O N. Holls Advocate for Applicant Saydao. 560010	hañ -
VIN. Hola 6th Mocep. Raga	Proc
Advocate for Applicant Bayerlas. 560010	_
Date: 22/1/2	

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CRP 1677/88 (B) 91

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13. CRP 1455/88 (B)

12. CRP 1453/88 (B)

CRP 1359/88 (B)

10. CRP 1306/89

CRP 1199/88 (B)

-0 p-CRP 1190/88 C/M

CRP 1189/83 M/D

-0 p-CRP 1168/88

M/D

It VI for subsequent events., 8. CRP 1167(88 (.B)

orr. V. Swamy for Respots.

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Osver. Resputs., Sri: V.K. Kulkarni for ptr., Srinivasan for

Caveator, Resputa, Sri S Shekersshetty and R. V. Ravindre for Sri: M. B. Prabhakar for ptr.

Tor Reapdts., Sri. Aswathanarayana Reddy Sri: C.M. Dessi for ptri

Sri: D: O . Kotresh for ptr.

Kestur N. Chandras khar for and. C. Cowrishankar for SEL ber., S.K.Jbshi for ptr.,

ptr. Devanam. V. Dathyanarayana tor Res., 'las

M/s: S.V. Reghavecher and Sri. G. R. Karisadadevaru for

Sri. H. W. Wanjundaish for ptr., sri. W. Kumar for Resputs.,

for ptr.

Sri: H.S.Jois for ptr., Sri. N.D.R. Ranachandra Rao

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Sri: 3. Bhujanga Rao for btr Sri: 5. Narayan for Respics. Sri: 5. Sudarahana Kaddy for

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Sri. P. P. Tabanna for CavtrRi&2., Sri. G. Sawrawara for Otri. Sri. A. Y. W. Gupta for Cavtr. Resputs.,	L8/9799 alo ° 9
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Sri. Chardras Kharainh for	
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M/s: HiNenju ndassetry end 'Sri; C; S Krishnamurthy for ptr., Sri; ReburyEnsreyensawany for A.,	CRE 1007/88
Sri: Saryknareyansawany Tor ptri, Sri, C. S.Krishnamurthy Lor Repats,,	3, CEP 5410/87 (B).
Sai. K. M.D. Karanth for Rl.,	4-6-92 WP 7925/87 DD
frate not ever state that	2, CRP, 1469/84 (115 CPC)
Sri: 6,8. Vlaweawara for ptr., Sri: C. B. Vlaweawara for RJ., V. Greels Greek Controller RJ. & The Special Greek Controller R1 & The House Read of the Greek Controller R1 & The House Read of the Controller R1 & The House Read of the Controller R1 & The House Range R1 & The House R1 & The House R1 & The Controller R1 & The Co	1. WP 20141/89 (B) LCR put up
H/s. Srinivasan and Kashinath for petr.; D.L. A.Jagadish for Rospat., Ring Ou 4-6-1992.:-	S2. CRP 454/88 (B) a/w IA IV for surendarent of petition IA V for sprointuant of officer Comissioner POR HEA
" G.S. Vishwesware for petr., H. B. Wareyan for Reapdt ,	21, CRP 440/83 (PER)
M/s, Petr., M/s, P. Arunkumar for Reapat, & M.M. Chandrapraead for Reapat.,	
" G. Balakrishna Shastry for	
M/s C.W.Krishnareddy for Resput.,	
Sri, Mahabaleshwaregouda for	19. CRP 281/98 (B)

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APPLICATION No. 222/1992

BETWEEN:

Smt. R. Indira,

... Applicant

A N D:

The Regional Director, ESIC(RO)Karnataka, Bangalore, and another,

.. Respondents

APPLICATION UNDER SECTION 21(3) OF THEADMINISTRATIVE TRIBUNALS

ACT-1985:-

That for the reasons stated to in the accompanying AMERICANNERS Memorandum of Facts, this Honourable Court may be pleased to condone the delay if any, in filing the main application and dispose of the same on merit, in the interest of of justice and equity.

Bangalore,

Date: 2-1993

ADVOCATE FOR APPLICANT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT BANGALORE

MR APPLICATION No. 7493

BETWEEN:

Smt. R. Indira,

Applicant s

A N D:

The Regional Director, ESIC, Bangalore and another,

Respondents

MEMORANDUM OF FACTS

- I, V. Narasimha Holla, Advocate, No.317, 12th A Main Road, 6th Block, Rajajinagar, Bangalore-10, do hereby state as under.
- 1. I have been retained as the applicant's counsel in the above case, and am thus conversant with facts and circumstances of the case, based on records and oral instructions given by the applicant.
- 2. I submit that, the applicant has filed an application under Section 19 of the Administrative Tribunals Act, praying for stepping up ofher pay on par with her junior one Sri P.S.Walvekar. There was some delay in filing the above application and the application was filed in September, 1992. Alongwith the main application the applicant has also filed Misc. Petition for condonation of delay if any, under section 21(3) of the Act. The said Misc. Petition is filed on September, 1992, but accompanying affidavit was sworn in July 1992, when the applicant had came to Bangalore. Thus, there was few days delay between the date of filing application under Section 19 along with Misc. Petition and the date on which the affidavit accom-

pnying condonation of delay miscellaneous petition was filed. I submit that, this was due to the fact that, I had changed my residence during July 1992, from My earlier residence No.1762, 6th Main, 'D' Block, II Stage, Rajajinagar, Bangalore-10, to present residence No.317, 12th A Main Road, 6th Block, Rajajinagar, Bangalore-10. During shifting, the sworn affidavit, and other papers including main applications, duly signed by the applicant ware misplaced and could not be traced for quite a some time. Hence, the application could not filed in July, 1992. Instead it was filed in September, 1992. This delay was unintentional and was for bonafide reasons.

wherefore, this Honourable Court may be pleased to condone the delay caused after the applicant signed the main application and had sworn the affidavit accompanying the Misc. Petition in the interest of Justice.

This is my name and signature and what is stated above is true and correct.

Bangalore,

Date: 29-2-1993

ADVOCATE FOR APPLICANT

Reed 2 Sets of February Willer today.
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CENTRAL ADMINISTRATIVE TAIBUNDAL TO THE High Court of Karnataka at Bangalore

PRESENTATION FORM

Application	No	199	3
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M. Papanna, B.A.,B.L.,			Sut. R. Indira			
*	ADVOCATE 99, Magadi Chord Road. Vijayanagar. BANGALORE-560 040		Regional Director E.S.I. Corporation			
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE.

Application No.222 of 1993.

Applicant:-

Smt.R.Indira.

- Vs -

Respondents:-

The Regional Director, E.S.I.Corporation, Bangalore, and another.

The respondents in the above application file the following reply:-

- The applicant has prayed in the above application for a direction to these respondents to step-up her pay to be on par with one Shri.P.S.

 Walvekar, on the ground that she is senior to the said Walvekar and that the latter is drawing more pay than what she has been drawing. She is not entitled to any of the reliefs in this application. Her application is barred by limitation and is also not maintainable in law.
- 2. It is madmitted by the applicant that the above said Walvekar was promoted on ad-hoc basis with effect from 1-3-1979, while she was promoted on ad-hoc basis with effect from 16-8-1979. It is these promotions, which mare sought to be challenged now by the applicant in this application and at this distance of time. This Hon'ble Tribunal has no jurisdiction to re-open or examine

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...2.

these promotions. Moreover, Shri, Walvekar is not made a party of this application. This application is, therefore, liable to be rejected.

- The allegations that the Gradation List of the employees of the Corporation as on 1-3-1991 was published in December 1990 is true. The Gradation List, showing the fact that the said Walvekar was drawing more pay than the applicant, was published on 10-12-1990 and the applicant knew and is deemed to have known this fact when the list was published. This application, which is filed after one year from the date of the publication of the list is barred by limitation. The grounds, urged for the condonation of the delay, are neither true nor sufficient for condoning the delay. The applicant has not shown any sufficient a cause for condoning the delay and the application is liable to be rejected.
- 4. It is no doubt true that the applicant is senior to \$Shri.Walvekar and that the latter joined the services of the E.S.I.Corporation with effect from 18-3-1976, while the applicant joined the services with effect from 5-2-1976. It is also true that Shri.Walvekar wass was promoted to the post of Upper Division Clerk on ad-hoc basis with effects from 1-3-1979 and that the applicant was promoted as Upper Division Clerk on ad-hoc basis with effect from 16-8-1979, that on promotion to the post of Upper Division Clerk, the pay of Shri.Walvekar was fixed at

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at Rs.330-00 per mensum with effect from 1-3-1979 in the pre-revised scale, while the pay of the applicant was fixed at Rs.330-00 with effect from 16-8-1979 in the same scale and that the applicant had drawn her first increment as UDC on 1-8-1980, while Shri.Walvekar had drawn the same on 1-3-1980. It is also true that the pay of the applicant and Shri.Walvekar as on 1-3-1989 was Rs.1440-00 p.m. and Rs.1470-00 p.m., respectively.

Shri.Walvekar was working at Belgaum and 5. the applicant was working in Bangalore, when a temporary vacancy of Upper Division Clerk arose at Belgaum. It is the experience of this Corporation that no official from Bangalore was willing to be posted to a temporary post outside: Bangalore on ad-hoc basis promotion and for a short period. Since Shri.Walvekar was working at Belgaum and was otherwise qualified for being promoted, he was appainted as Upper Division Clerk on ad-hoc basis with effect from 1-3-1979. The Offices of this Corporation are situated in various of the State of Karnataka and the vacancies for a short period were being filled-up on purely temporary and ad-hoc basis from amongst the senior officials, who were working at the respective places, in the interest of the officials themselves, as the officials did not want to be disturbed from their phaces of working for filling up temporary vacancies even on promotion at distant places; and, the Corporation also did

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not want to disturb the officials, against their wishes, for filling up temporary vacancies on promotion.

- 6. However, promotion on regular basis have been considered a strictly in accordance with the seniority; and, accordingly, the applicant was promoted on regular basis subsequently when her term came, while Shri.Walvekar was promoted on regular basis when his term came. Since Shri. Walvekar had drawn his increment earlier, having worked on ad-hoc basis, his pay was maintained when he was regularly promoted. The differences in the rate of pay of the salaries of the applicant as well as Shri.Walvekar is thus on account of the fact that Shri.Walvekar hadearned his increment earlier than the applicant. The applicant, not having earned her increment and not having worked in the higher post, is not entitled to claim any parity with Shri.Walvekar in the payment of her salaries.
- made a representation on 16-3-1990, requesting these respondents to step-up her pay at par with Shri.Walvekar. Her request was duly examined and has been negatived. The fact that she made a representation on 16-3-1990 and that the same was subsequently rejected by these respondents does not give her any cause of action for her to approach this Hon'ble Tribunal, as it arose on 1-3-1979 \$\frac{1}{2}\$ itself. The applicant is not entitled to the relief which she has prayed in

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the application and there is no substance in any of the grounds, urged in the application.

8. These respondents hereby deny the truth and the correctness of the allegations, made in the above said application, which have not been specifically tragversed or admitted herein and which are contrary to the averments made in this reply statement.

Wherefore, the respondents pray that this Hon'ble Tribunal be pleased to dismiss the above application with costs, in the ends of justice.

Advocate for the Respondents.

Respondents.

I, the Regional Director, Employees State
Insurance Corporation, Bangalore, kee hereby declare
that what is stated above is true to the best
of my knowledge, information and belief.

Bangalore.

Dated: -5-1993.

IMM

First Respondent.

MOR HE RING ON 15 of 1993

The Govt ataboabh atob anT Sri. B. S. R. ik ote for Applte, (ICR Kept below) MEA 1947/88(ILAC)

C/M

notice for proposed R-2. Sriche B. Bhat directed to take Sric S. W. Chandrashekhar for Applt.

PCR placed below) MEA 2264/88 (LAU)

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MFA 903/89 (LAC)

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Sri. Vigneshwar S. Shastry for Applte, L. A. O. Last. Commissioner Karwar

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The Govt. Adv. for Applt.,

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MFA 1249/89 (LAC) a/w IAIV for Orders.

WP 4820-snd 21/89 (put up The Govt.Adv. for A-1., We 4820-snd 21/89 (put up Sri. R. V.Jayaprakash for A-2., M. B. Prebhakar for Applt. (POK Kept below) Sri. U.L. Narayana R.o MAR 2214788 (LAC)

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Asst. Commr. Gadage. R-2 sal., Uil. Werayana Rao for R-1 Sri, Jayakumar S.Patil tor hpplt., -M/s. Vijeysahan & Associat a

N/s. Vijayas hankar for R-4., Sricht, Be Pushhak av for A-to 3c. The Governmente for Applt.,

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Srick. V. Warayanappa for Cavtr/R-1 to 4.

The Govern d vocate for R-le, Sriv V. V. Upadhyaya for H-Ze, M/a.P. Vishwanath Shetty for Applt.,

Mer H 9254/88-(LAC) Ma.P. Vishwanstha Shetty for Applt., R. g: LAI to retaining or with The Govt Advocate for R-1 &2.,

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CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE.

DATED THIS THE 17TH DAY OF JUNE, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar,

.. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan,

.. Member(A)

APPLICATION NUMBER 222 OF 1992

Smt. R.Indira, Upper Division Clerk, Employees' State Insurance Corporation, Local Office, Ashoknagar, Mangalore.

.. Applicant.

(By Sri V.N.Holla, Advocate)

v.

- 1. The Regional Director, Employees' State Insurance Corporation, Regional Office (Karnataka), No.10, Binny Fields, Bangalore-560 023.
- The Director General, Head Quarters, Employees' State Insurance Corporation, Kotla Road, New Delhi-110 002.

.. Respondents.

(By Sri M.Papanna, Advocate)

This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

ORDER

Heard Mr. Holla, learned counsel for the applicant and Sri M.Papanna, learned counsel for the respondents. It is submitted alround that there is a decision of this Tribunal bearing on the question in controversy in this application rendered by this Tribunal in O.A.Nos. 133 to 138 of 1990 decided on 19-11-1991. We need hardly mention that we are bound by that



decision. But, then we are told the Supreme Court has since entertained a Special leave Petition in other matters bearing on the very controversy arising subsequently although, it would appear very strangely, the Tribunal's decision referred to supra itself was not taken up to the Supreme Court for consideration. Be that as it may, it seems to us we can find a way out of this impasse by making an order in terms as made in 0.A.No.133 to 138 of 1990 referred to supra and at the same making it clear that the rights of the parties herein will always be regulated on the basis of whatever order is passed by the Supreme Court in the pending Special Leave Petition supra. With these observations the above application stands disposed of. The financial benefits flowing from the disposal of this application stands limited to a period of one year prior to the presentation of the application. No costs.

MEMBER(14), 95

VICE-CHATRMAN.